

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

IB-1572/ND/2019
IA/3084/2024

IN THE MATTER OF:
Bank Of India

...PETITIONER

Vs

**M/s. West Face Hospitality And
Management Pvt. Ltd.**

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 01.07.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

Corrigendum

On perusal of order dated 11.06.2024, it is noticed that in the order dated 11.06.2024 owing to a typographical mistake, IB-968/PB/2019 is mentioned whereas the correct petition no. is IB-1572/ND/2019. Therefore, this Tribunal in exercise of its power under Rule 154 of NCLT Rules, 2016 suo moto rectifies the typographical error in order dated 11.06.2024. Hence, IB-968/PB/2019 mentioned in the order dated 11.06.2024 is to be read as IB-1572/ND/2019. This order is to be read with order dated 11.06.2024.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 103
IB-968/PB/2019
IA/3084/2024

IN THE MATTER OF:
Bank Of India

...PETITIONER

Vs

**M/s. West Face Hospitality And
Management Pvt. Ltd.**

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 11.06.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :
For the Applicant :Mr. Karan Gandhi Adv
For the Respondent/Corporate Debtor :

ORDER

IA/3084/2024

This is an application filed under Section 22 (3) (b) of the IBC, 2016 for replacement of the IRP with Mr. Madan Mohan Dhupar.

Heard the Ld. Counsel on behalf of the Applicant. It was submitted that on 05.04.2024 this Adjudicating Authority had initiated CIRP and had appointed, Mr. Prabhat Ranjan Singh as IRP. Thereafter CoC in its meeting held on 05.06.2024 passed a Resolution for replacement of the IRP within new RP, namely, Mr. Madan Mohan Dhupar as Resolution Professional Registration No. IBBI/IPA-002/IP-N00860/2019-2020/12768 passed by Resolution with 100% voting. The written consent of the proposed new

Resolution Professional and authorization for assignment has also been filed along with the application.

Keeping in view the Resolution passed by the CoC and keeping in view the provisions contained in Section 22 (3) (b) we appoint Mr. Madan Mohan Dhupar details of which are given above as Resolution Professional in place of IRP Mr. Prabhat Ranjan Singh. The IRP Mr. Prabhat Ranjan Singh is discharged from his duty and is also directed to handover all the documents and materials available within today newly appointed Resolution Professional. Newly appointed Resolution Professional is directed to take up the assignment and do all acts as per the provisions contained in the IBC and regulation made thereunder. With these observations, the present IA is **disposed off**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)